

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant (S) *Chandra Prakash Meena*

Respondent (S) *W.O.*

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><u>4-5-2011</u></p>	<p><u>OA 171/2011</u></p> <p>Mr. Amit Kumar, counsel for applicant. Heard learned counsel for the applicant. The OA stands disposed of at admission stage, by a separate order.</p> <p><i>Anil Kumar</i> (Anil Kumar) M/A</p> <p><i>I.C.S. Rathore</i> (Justice I.C.S. Rathore) M/T</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

Jaipur, this the 4th day of May, 2011

Original Application No.171/2011

CORAM:

HON'BLE MR. JUSTICE K.S.RATHORE, MEMBER (JUDL.)
HON'BLE MR. ANIL KUMAR, MEMBER (ADMV.)

Chandra Prakash Meena
s/o Shri Buddhi Prakash Meena,
r/o Meena Nursery,
Behind Taru Chhaya Nagar,
Tonk Road, Jaipur

.. Applicant

(By Advocate: Shri Amit Mathur)

Versus

1. Union of India
through its Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.
2. Secretary,
Department of Personnel
and Training, North Block,
New Delhi.
3. Secretary,
Ministry of Home Affairs,
State Secretariat,
Jaipur.

.. Respondents

(By Advocate:)

ORDER (ORAL)

The applicant qualified the Civil Services Examination 2009 and was allotted to Delhi, Andman and Nikobar Iceland, Lakshya Deev, Daman and Diu and Dadra and Nagar Haveli Police Service.

2. Wife of the applicant made a complaint against the applicant and prayed that no appointment may be given to the applicant. Prior to the said complaint the selection process was over. Since the respondents have not issued offer of appointment due to the complaint made by wife of the applicant and they are not sending the applicant for training on account of complaint, therefore, feeling aggrieved of the action of the respondents, the present OA has been filed.

3. Vide Ann.A/4 the Section Officer, Ministry of Home Affairs, Government of India, sent a letter to verify the character and antecedents and the facts on the complaints pending against the applicant before issuing offer of appointment in DANICS and the Home Secretary, Government of Rajasthan and District Collector, Hamnumangarh District, were requested that character and antecedents of the applicant and allegations made in the complaints may be verified and a report thereon may be furnished to the Ministry immediately and during the pendency of verification of character and antecedents, the letter of appointment has not been issued.

4. Be that as it may, without discussing on the merits of the case since, as stated by the applicant, he has made representation to



the Ministry of Home Affairs, New Delhi and the same is pending consideration, we deem it proper in the interest of justice to direct the respondents to consider representation filed by the applicant expeditiously but in any case not later than a period of one month from the date of receipt of a copy of this order.

5. With these observations, the OA is disposed of in limine without issuing notices to the respondents.

Anil Kumar
(ANIL KUMAR)
Admv. Member

K.S.Rathore
(JUSTICE K.S.RATHORE)
Judi. Member

R/